

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 19.02.2024

Appeal No. 658 of 2023

LFS Broking Private Limited ...Appellant

Versus

National Stock Exchange of India Limited ...Respondent

Mr. Sameer Bothre, Advocate i/b Ashok Singh Advocate for the Appellant.

Mr. Sabyasachi Chatterjee, Advocate with Mr. Badrul Karim and Mr. Kiron Sk, Advocates for the intervenor.

ORDER:

1. Due to non-availability of the bench, the matter is adjourned. List on April 23, 2024.

2. The intervention application was mentioned by the learned counsel for the applicants. The registry is directed to accept the intervention application, admission of the same will be decided on the next date of hearing. The applicants are directed to file the physical copy as well as intervention application through online mode in the registry.

Ms. Meera Swarup
Technical Member